
**Munna Alias Shahanwaz Thru. Father Shabban Khan Vs State Of U.P.
Thru. Prin. Secy. Home Lko. And Others**

Habeas Corpus Writ Petition No. 346 Of 2022

Court: Allahabad High Court, Lucknow Bench

Date of Decision: Sept. 22, 2023

Acts Referred:

Constitution Of India, 1950 " Article 21, 22(1), 22(2), 22(3), 22(5)#Indian Penal Code, 1860
" Section 147, 148, 149, 307, 336, 354, 452, 504, 506#Protection of Children from Sexual
Offences Act, 2012 " Section 7, 8#Criminal Law (Amendment) Act, 2013 " Section 7#Arms
Act, 1959 " Section 3, 25#Code Of Criminal Procedure, 1973 " Section 161, 164

Hon'ble Judges: Sangeeta Chandra, J; Narendra Kumar Johari, J

Bench: Division Bench

Advocate: Tushar Bhushan, Saharsh Srivastava, Sheikh Wali Uz Zaman, Dr. Pooja Singh

Final Decision: Dismissed

Judgement